## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

# CP-194/2018 in OA-1843/2017

#### New Delhi, this the 02<sup>nd</sup> day of November, 2018

Hon'ble Sh. V. Ajay Kumar, Member(J) Hon'ble Sh. A.K. Bishnoi, Member(A)

> Smt. Veena Rani, Aged about 62 years, w/o Sh. Mahender Kumar Sapra R/o BH-690, Shalimar Bagh, Delhi-110088. Mobile no.: 9312499279.

Retired from the post of Assistant Teacher on 31.08.2014 From M.C. Primary School, Sahi Pur (Rohini Zone) Deli-110088.

Petitioner

(through Sh. K.P. Gupta)

#### Versus

- Sh. P.K. Gupta, Commissioner North Delhi Municipal Corporation Dr. SPM, Civic Centre, Minto Road, New Delhi-110002.
- Sh. H.K. Hem, Director (Eduation)
   North Delhi Municipal Corporation 4<sup>th</sup> Floor, E-Block, Dr. SPM, Civic Centre Minto Road, New Delhi-110002.
- S. Ashok Kumar Sharma
   Deputy Director of Education,
   (Education Department)
   North Delhi Municipal Corporation,
   Sector-5, Rohini, Rohini Zone, Delhi-110085. ... Respondents

(through Sh. D.S. Mahendru)

### ORDER(ORAL)

#### Hon'ble Sh. V. Ajay Kumar, Member(J)

Today, learned counsel for the respondents while producing a speaking order dated 31.10.2018 submits that they have fully complied with the orders of this Tribunal.

2. In the circumstances, and in view of the substantial compliance of the orders of this Tribunal, this CP is closed. Notices are discharged. However, this order shall not preclude the petitioner from challenging the orders now passed by the respondents, if they are still aggrieved. No costs.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar) Member(J)

/ns/